

Original Application No. 172/2021

Poonam Yadav

.....Applicant

Versus

M/s Ecogreen Energy Private Limited & Or

.....Respondent(s)

WITH

Original Application No. 109/2022 (IA No 757/2023)

Vivek Kamboj

..... Applicant

Versus

Union of India & Ors.

..... Respondent(s)

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**Rahul Khurana,**  
**Counsel for**  
**Haryana State Pollution Control Board,**  
**Panchkula**

**Dated:-16.12.2024**

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 172/2021

Poonam Yadav .....Applicant

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M/s Ecogreen Energy Private Limited & Or  
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Original Application No. 109/2022 (IA No 757/2023)

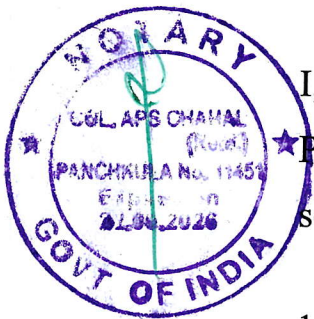
Vivek Kamboj ..... Applicant

Versus

Union of India & Ors. .... Respondent(s)

**Report by way of affidavit of the Member Secretary,  
Haryana State Pollution Control Board in compliance of  
order dated 03.09.2024**

**Most Respectfully Showeth:**



I, Pardeep Kumar, IAS, Member Secretary, Haryana State Pollution Control Board, aged about 58 years do hereby solemnly affirm and declare as under:

1. That Haryana State Pollution Control Board has imposed Environmental Compensation against Municipal Corporation, Gurugram @ 10 Lakh per month since April, 2020 to Nov, 2024 in compliance of order(s) passed by this Hon'ble Tribunal in OA No. 606/2018 for the non-compliance of Solid Waste Management Rules, 2016 at Landfill site at Bandhwari and Municipal Corporation,

16 DEC 2024

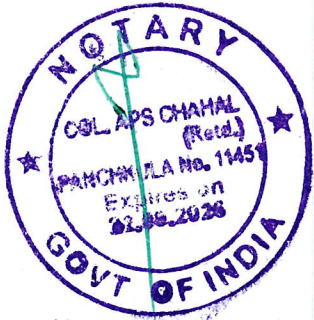
*[Handwritten Signature]*

Gurugram has deposited Environmental Compensation of Rs. 2.80 Crore. Details given as under:-


Month	Amount
April, 2020 to December, 2021	21000000
Jan, 2021 to July 2022	7000000
Aug, 2022 to Mar, 2023	8000000
April 2023 to July, 2023	4000000
Aug 2023 Oct, 2023	3000000
Nov, 2023	1000000
Dec, 2023	1000000
Jan, 2024	1000000
Feb, 2024	1000000
Mar, 2024	1000000
April, 2024	1000000
May, 2024	1000000
June 2024 to Aug, 2024	3000000
Sept 2024 to Oct, 2024	2000000
Nov, 2024	1000000
<b>Total imposed</b>	<b>56000000</b>
<b>Deposited by MCG</b>	<b>28000000</b>
<b>Balance</b>	<b>28000000</b>

2. That Haryana State Pollution Control Board has filed prosecution case against Municipal Corporation, Gurugram & against concerned officer/Officials of MCG before Special Environmental Court, Faridabad vide compliant No. 820/2024 and case is listed for consideration on 25.02.2025 before District & Session Court, Gurugram.

In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present affidavit. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



16 DEC 2024


  
**Pardeep Kumar, IAS**  
**Member Secretary,**  
**Haryana State Pollution Control Board**

**Dated:-16.12.2024**

**Place:-Panchkula**

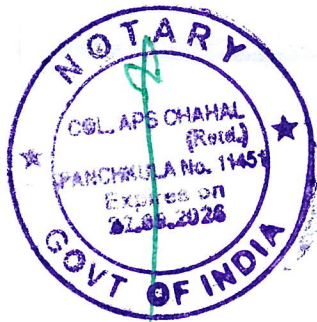
**VERIFICATION:**

Verified at Panchkula on 16<sup>th</sup> day of December, 2024 that contents of the para no.1 to 2 are true and correct to the best of my knowledge as per information derived from the official record. Nothing material has been concealed therefrom.

  
**Pardeep Kumar, IAS**  
**Member Secretary,**  
**Haryana State Pollution Control Board**

**Dated:-16.12.2024**

**Place:-Panchkula**



16 DEC 2024

  
**ATTESTED**  
**APS CHAHAL No. 11451**  
**NOTARY PANCHKULA**

16 DEC 2024